

IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III

Item No. 306

IA-5372/2022 IA-4762/2020 IA-2409/2022 IA-2074/2022

In

IB-33(ND)/2019

IN THE MATTER OF:

M/s. Stressed Assets Stabilization Fund (SASF)

.....APPLICANT/PETITIONER

Vs.

M/s. Hotline CPT Ltd.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 10.05.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Mayank Bughani Advocate in IA-2409 of 2022
Adv. Anju Bhushan Gupta & Adv. Aditya Goel
in IA/4762/2020

For the Respondent

: Mr. Mayank Bughani Advocate R-1, R-3 and R-4
in IA No.4762 of 2020

For the Liquidator

: Adv. Abhishek Anand, Adv. Mohak Sharma,
Adv. Karan Kohli Adv. Sajal Jain in I.A. No. 2074/2022
Mr Prateek Kushwaha , Adv with Mr Yashu Rustagi,
Adv

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **31.05.2023.**

Sd/-
(Court Officer)